

**Murder of a Member of Parliament in Darjeeling**

168. DR. RATNAKAR PANDEY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government have received any report from the West Bengal Government on the murder of a Member of Parliament in Darjeeling recently; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) No, Sir.

(b) According to the available information Shri T. S. Gurung, M.P., was murdered at Kurseong on 13th January, 1989 by unknown miscreants. He was stabbed to death while returning home after attending the last rites of a relative. The motive for the murder is not yet known.

**Arrests under Official Secrets Act in Delhi**

169. SHRI ASHOK NATH VERMA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that several arrests have been made in Delhi under the Official Secrets Act recently;

(b) if so, what are the details of the persons arrested during 1986 under the Official Secrets Act; and

(c) whether a Lieutenant-General (Retd.) has been arrested recently in Delhi?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC

GRIEVANCES AND PENSIONS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): (a) Yes, Sir.

(b) Three persons, namely, Laeeq Ahmed, Electrical Mechanic (First Class), Naval Hqrs., New Delhi; Rafiq Ahmed Taheer r/o Qudian, Punjab and Salim Masih Gill S/o Goga Masih Gill r/o F-2641, Gali Masoom Shah, Masti Gate, Lahore were arrested in Delhi during 1986 under the Official Secrets Act, 1923.

(c) Lt. Gen. (Retd.) Nirmal Puri was arrested on 6-1-1989 under the Official Secrets Act, 1923.

**CBI Investigation into Corruption charges against Bank Officials**

170. SHRI M. S. GURUPADASWAMY: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that several cases pertaining to corruption charges against officials of nationalised banks are presently under investigation by the Central Bureau of Investigation (CBI);

(b) if so, what is the number of such cases under investigation since the beginning of 1985;

(c) what are the names of the banks and the number of officers concerned;

(d) whether an official of the Union Bank of India has been found guilty of corruption and his case is under the investigation of C.B.I.;

(e) if so, what are the details thereof; and

(f) whether the concerned officer has been asked to proceed on leave and that he has refused to proceed on leave?

THE MINISTER OF STATE IN THE DEPARTMENT OF ECONOMIC